

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 1023 (ND)/2019

IN THE MATTER OF:

Mrs. Leelavati Yadav & Ors.

Vs

M/s. AMB Infrabuild Pvt. Ltd. & Anr.

....PETITIONER

...RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 27.09.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)

For the Petitioner/Applicant
For the Corporate Debtor

: - Mr. Chayan Sarkar and Mr. Bipul Kedia Advocates
: Mr. R.K. Gupta & Mr. Aakash Agarwal Advocates

ORDER

Counsel for the petitioner is present. Upon notice the corporate debtor has put in its appearance through Vice President (Legal) who seeks sometime to file reply. In view of the said representation let reply be filed within five days from today.

Post the matter for enquiry 06.11.2019.

sd

(K. K. VOHRA)
MEMBER (TECHNICAL)

sd

(R. VARADHARAJAN)
MEMBER (JUDICIAL)